

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 28925/2019

BABA SUKKHU MAA PRABHUDEVI INTER COLLEGE & ANR. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.R. and IA No.188028/2019-EXEMPTION FROM FILING O.T. and IA No.188026/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Ms. Kamakshi S. Mehlwal, AOR

For Respondent(s)

Mr. Wrick Chatterjee, Adv.

Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appeared for the petitioner when called.

Service is complete on respondent Nos.1 to 4 on 26.12.2019, 27.12.2019, 3.1.2020, 28.12.2019, however, counter affidavit has not been filed within 30 days in terms of Order XXI Rule 14(1), Supreme Court Rules, 2013. Vakalatnama has been filed on 29.1.2020. Ld. counsel for the said respondents seeks four weeks' more time for filing counter affidavit. Four weeks' time is granted as first and only extension in terms of Order V Rule 1(22), Supreme Court Rules, 2013.

Ld. Counsel for the petitioner to take fresh steps for effecting service on respondent No.5 within two weeks. If fresh steps are not taken within two weeks, Registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If fresh steps are taken within two weeks, be processed as per rules and the matter be listed before this Court again on 7.4.2020.

ANIL LAXMAN PANSARE
Registrar